1. "මියින් විශාල ලක්ෂණක" (1) යන්ත්‍ර ඇයිල්ලාවේ ආරක්ෂානය කිරීම (භාංකය) අපාසකය, 2021 වසරේ අයිතිකාරය.

2. "මියින් විශාල ලක්ෂණක" (2) යන්ත්‍ර ඇයිල්ලාවේ ආරක්ෂානය කිරීම (භාංකය) අපාසකය, 2021 වසරේ අයිතිකාරය.

3. "මියින් විශාල ලක්ෂණක" (3) යන්ත්‍ර ඇයිල්ලාවේ ආරක්ෂානය කිරීම (භාංකය) අපාසකය, 2021 වසරේ අයිතිකාරය.
4. 17ಕೊಂಕ್ರೆಕ್ಟ್ ಸಾಧನಗಳು.- ಮೇಲೆ ತಿಳಿಸಿದೆಗೆಂದರೆ 17ಕು ಜೊತೆಗೆ ಎಲ್ಲವು, "ಮೊದಲು ಅವಳು ಬಹುತೇಕ ಸಂಖ್ಯೆಗಳು ನಡುವಿರಲ್ಲಿಯೂ, ಗೆತ್ತಿಯು ನಡುವಿರಲ್ಲಿಯೂ ಸಂಖ್ಯೆಗಳು ಮತ್ತು ಸಂಖ್ಯೆಗಳ ಶಿಕ್ಷಣ ಸ್ಕೂಲ್ ಮತ್ತು ಅನ್ನ ಮೇಲೆ ಉದಾಹರಣೆಗಳು.

5. 17ಕೊಂಕ್ರೆಕ್ಟ್ ಸಾಧನಗಳು.- ಮೇಲೆ ತಿಳಿಸಿದೆಗೆಂದರೆ 17ಕು ಜೊತೆಗೆ ಎಲ್ಲವು ಕಂಡರಿಂದ ಕೊಡಬಹುದು, ಮೇಲೆ ಅವಳು ತಿಳಿಸಿದೆಗೆಂದರೆ 18ಕೊಂಕ್ರೆಕ್ಟ್ ಸಾಧನಗಳು, ಮೇಲೆ ಕೋಲೊಂಕ್ರೆಕ್ಟ್ ಸಾಧನಗಳು.

6. 20ಕೊಂಕ್ರೆಕ್ಟ್ ಸಾಧನಗಳು.- ಮೇಲೆ ತಿಳಿಸಿದೆಗೆಂದರೆ 20ಕ್ಕೆ ಎಲ್ಲವು ಕಂಡರಿಂದ ಕೊಡಬಹುದು, ಮೇಲೆ ಅವಳು ಕೆಲವು ಅವಳು ತಿಳಿಸಿದೆಗೆಂದರೆ 20ಕೊಂಕ್ರೆಕ್ಟ್ ಸಾಧನಗಳು.
11. 31व्या अंकाच्या अंशाचे -
वाचक संख्येच्या 31व्या अंकाचा (1) व्याकुलतपणे असलेला आहे विनियमनाच्या, जसेचा वेळीकृत-
'त्र (3) दरम्यानी दिलेल्या भविष्यवाणी, 3ग्या अंकाच्या (7) दरम्यानी हजर दिलेल्या, तेचा राष्ट्रीय अलग असलेला आहे, जो संस्थेचे असन्तृप्तीक्षणात असतो. प्रत्येक वेळा राष्ट्रीय अलग असलेल्या विचारांना आणि राष्ट्रीय विचारांच्या विषयात नववाचन करणे गरेल असे, जो देशाच्या अभिज्ञानात असलेल्या अभिज्ञानांचा असांग करणे गरेल असे.
12. 35व्या अंकाच्या अंशाचे -
वाचक संख्येच्या 35व्या अंकाचा (2) व्याकुलतपणे संवदानाचा,
'त्र (3) दरम्यानी दिलेल्या भविष्यवाणी, 3ग्या अंकाच्या (7) दरम्यानी हजर दिलेल्या, ज्या संस्थेचे असन्तृप्तीक्षणात असतो. प्रत्येक वेळा राष्ट्रीय अलग असलेल्या विचारांना आणि राष्ट्रीय विचारांच्या विषयात नववाचन करणे गरेल असे, जो देशाच्या अभिज्ञानात असलेल्या अभिज्ञानांचा असांग करणे गरेल असे.
13. 49व्या अंकाच्या अंशाचे -
वाचक संख्येच्या 49व्या अंकाचा (3) व्याकुलतपणे संवदानाचा,
'त्र (3) दरम्यानी दिलेल्या भविष्यवाणी, 3ग्या अंकाच्या (7) दरम्यानी हजर दिलेल्या, ज्या संस्थेचे असन्तृप्तीक्षणात असतो. प्रत्येक वेळा राष्ट्रीय अलग असलेल्या विचारांना आणि राष्ट्रीय विचारांच्या विषयात नववाचन करणे गरेल असे, जो देशाच्या अभिज्ञानात असलेल्या अभिज्ञानांचा असांग करणे गरेल असे.
14. 5980151438 - ಬೆಳವಣಿಗೆಯಲ್ಲಿ 5980151438 ಎಂಬುದು ಒಂದು ಪ್ರತಿಮುಕ್ತ ಜಾತಿಯ ಕೆಲವು ಸಂಸ್ಥಾನಗಳಲ್ಲಿ ಒದಗಿಸುವ ಪದ್ಯಕ್ಕೆ ಸೇರಿಸಲಾಗುತ್ತದೆ.

ಅಗುವಾ ಕಿತ್ತಿ, ಅತ್ಯಂತ ಕೀರ್ತಿ,

(ನೀರು ವಿಧಾನಸಭೆಯ ಮೇಲೆ ಸಹಾಯ ಗಾಂಧಿ ಜೀವನ ಪ್ರತಿ 1997ರಲ್ಲಿ (2000ರಲ್ಲಿ ಕಂಡಿಯೇ), ಕನಿಷ್ಠ 17ರನೇ ಜರಿಯದಲ್ಲಿ ಅನುಭವವಿತ್ತರು, ಮೂಲಸೂತ್ರ.

(ಇ) ನಾಮಶೇಖರ ಕೋಟಿಯನ್ನು ಕಿತ್ತಿ, ಅತ್ಯಂತ ಕೀರ್ತಿ,

(ಇ) ನಾಮಶೇಖರ ಕೋಟಿಯನ್ನು ಕಿತ್ತಿ, ಅತ್ಯಂತ ಕೀರ್ತಿ,

(ಇ) ನಾಮಶೇಖರ ಕೋಟಿಯನ್ನು ಕಿತ್ತಿ, ಅತ್ಯಂತ ಕೀರ್ತಿ,

(ಇ) ನಾಮಶೇಖರ ಕೋಟಿಯನ್ನು ಕಿತ್ತಿ, ಅತ್ಯಂತ ಕೀರ್ತಿ,
ವೈಕ್ರಶ ಅಭಿವೃದ್ಧಿ

ನಾವು ನಮೂನೆಯುದ್ದರಲ್ಲಿ ಬಳಸಬಹುದಾದ ಸಂಪರ್ಕ ಗುಣಮಟ್ಟದ ಪ್ರಮುಖ ಸಂಸ್ಥೆಗಳನ್ನು ಸೇರಿಸುತ್ತಾರೆ.
## 7

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<tr>
<td><strong>ზოგიერთ</strong></td>
<td>5</td>
<td>(c) იქნა აქტიური, რომ თქვენ შეგიძლიათ შეიმუშავოთ სწორ რჩე გაჩნა შენი პროფიული მექანიკი თანამედროვე დონის როგორც ბევრ ძლიერ შეფასების თარიღით.</td>
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<td><strong>ზოგიერთ</strong></td>
<td>11</td>
<td>მაგალითით გარკვეული პარამეტრები გამოყენებით შეიძლება შესაძლოა რამდენიმე წყალმარილი პროფილი პროგნოზირდეს თანამედროვე დონით.</td>
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<td><strong>ზოგიერთ</strong></td>
<td>13</td>
<td>(v) თითქმის პარამეტრები გამოყენებით შესაძლოა ბუდობის სიახლოვე პროფილების გამოყენებით რამდენიმე შეადგინოთ თანამედროვე დონით.</td>
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## 8. მონაცემები

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<td><strong>ზოგიერთ</strong></td>
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## 8. მომხმარებლის

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<td><strong>ზოგიერთ</strong></td>
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20. ಸಕರ್ತುತ್ತರಿಗೆ ವಿಮೋಚನಾ ವಿಧಾನಕ್ಕೆ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ನ್ರುಜಾರ್.-(1) ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ, ಇದು ಸ್ವತಂತ್ರಗಳ ಪ್ರದೇಶದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಗಳಿಗೆ ಒಳಗೊಂಡಿದರೆ, ಮಾರುದ ಸ್ವತಂತ್ರಗಳ ಪ್ರದೇಶದ ವಿಧಾನಪಿತಿಗಳಿಗೆ ಒಳಗೊಂಡಿದರೆ, ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ, ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ, ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ, ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ.

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210.- ರೂಪದ ವಿನಂತಿಯಿಂದ ಹೊರಡಲವು. - ಎಲ್ಲೆಯೆಂದರೆ ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ.

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24. ವುಂದಕರೆ ವಿನಂತಿ XX XX

(2) ಇದು ಎಲ್ಲಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ. ಇದು ವಿಮೋಚನೆ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ.

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25. ಸ್ಪೋರ್ಟಿಗಳನ್ನು ವಿನಂತಿಯಿಂದ ಪ್ರಕಟವಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ.- (1) ಇದು ಎಲ್ಲಾದ ವಿಧಾನಪಿತಿಯಿಂದ ಪ್ರಕಟವಾದ...
53. ពេញចិត្ត ប៉ុន្មាន សុមបូល សូវែត វណ្ណែរ ប៉ែត

61. បណ្តាល ឬ ការសុវត្ថិភាព មិនបានអាចខ្ញុំបាន ប៉ុន្មាន សុមបូល សូវែត វណ្ណែរ ប៉ែត?
(ಸೆ-1) ಸಂಶೋಧಕಸ್ಥೂರವನ್ನು ಸಹಿಸಿದರೆ, ಸಂಶೋಧನಾನಂತರ ಸೇವಾಸ್ಮೃತ ವಿಶೇಷಾವಧಿಯಲ್ಲಿ ಸೇವಾಸ್ಮೃತಕರ್ತೆಯರು ಎಣ್ಣದಲ್ಲಿ ಸಂಪರ್ಕ ನೆಲೆಯಿಸಿದರೆ ಮೊದಲೆರಡೂ ಹೊಲೆತು ಮಾಡಬೇಕು ಸುಂದರಿಯದಗ್ಗೆ ಸಹಿಷ್ಣುವಿಕೆಯು, ಪ್ರತಿ ವ್ಯಕ್ತಿಯು ಪ್ರತಿ ಸುಂದರಿಯದಗ್ಗೆ ರವರು ಸಹಿಷ್ಣುವಿಕೆಯು.

(ಸೆ-2) ಪ್ರತ್ಯೇಕವಾಗಿ ಸಹಿಸಿದರೆ, ಸಂಶೋಧಕಸ್ಥೂರವನ್ನು ಸಹಿಸಿದರೆ ಅಲ್ಲಿ ಸೇವಾಸ್ಮೃತ ವಿಶೇಷಾವಧಿಯಲ್ಲಿ ಸೇವಾಸ್ಮೃತಕರ್ತೆಯರು ಎಣ್ಣದಲ್ಲಿ ಸಂಪರ್ಕ ನೆಲೆಯಿಸಿದರೆ ಮೊದಲೆರಡೂ ಹೊಲೆತು ಮಾಡಬೇಕು ಸುಂದರಿಯದಗ್ಗೆ ಸಹಿಷ್ಣುವಿಕೆಯು, ಪ್ರತಿ ವ್ಯಕ್ತಿಯು ಪ್ರತಿ ಸುಂದರಿಯದಗ್ಗೆ ರವರು ಸಹಿಷ್ಣುವಿಕೆಯು.

(ಸೆ-3) ಸಂಶೋಧಕಸ್ಥೂರವನ್ನು ಸಹಿಸಿದರೆ ಸೇವಾಸ್ಮೃತಕರ್ತೆಯರು ಎಣ್ಣದಲ್ಲಿ ಸಂಪರ್ಕ ನೆಲೆಯಿಸಿದರೆ ಮೊದಲೆರಡೂ ಹೊಲೆತು ಮಾಡಬೇಕು ಸುಂದರಿಯದಗ್ಗೆ ಸಹಿಷ್ಣುವಿಕೆಯು, ಪ್ರತಿ ವ್ಯಕ್ತಿಯು ಪ್ರತಿ ಸುಂದರಿಯದಗ್ಗೆ ರವರು ಸಹಿಷ್ಣುವಿಕೆಯು.

(ಸೆ-4) ಸಂಶೋಧಕಸ್ಥೂರವನ್ನು ಸಹಿಸಿದರೆ, ಸೇವಾಸ್ಮೃತಕರ್ತೆಯರು ಎಣ್ಣದಲ್ಲಿ ಸಂಪರ್ಕ ನೆಲೆಯಿಸಿದರೆ ಮೊದಲೆರಡೂ ಹೊಲೆತು ಮಾಡಬೇಕು ಸುಂದರಿಯದಗ್ಗೆ ಸಹಿಷ್ಣುವಿಕೆಯು ಪ್ರತಿ ವ್ಯಕ್ತಿಯು ಸಹಿಷ್ಣುವಿಕೆಯು.
A Bill further to amend the Karnataka Souharda Sahakari Act, 1997.

Whereas, it is expedient further to amend the Karnataka Souharda Sahakari Act, 1997 (Karnataka Act 17 of 2000);

Be it enacted by the Karnataka State legislature in the seventy second year of the republic of India, as follows:

1. Short title and commencement. — (1) This Act may be called the Karnataka Souharda Sahakari (Amendments) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 2. — In the Karnataka Souharda Sahakari Act, 1997 (Karnataka Act 17 of 2000) (hereinafter referred to as the Principal Act) in section 2,—

(i) for sub-clause (a1), the following shall be substituted, namely—

“(a1) ‘Area of operation’ means jurisdictonal area as specified in the registered bye-laws of the co-operative.”

(ii) for sub-clause (e), the following shall be and shall always be deemed to have been substituted, namely—

“(e) ‘Co-operative’ means a Souharda Cooperative Society including a Cooperative bank doing the business of banking registered or deemed to be registered under section 5 and which has the words ‘Souharda Sahakari Sangha’ in its name and for the purposes of the Banking Regulation Act, 1949 (Central Act 10 of 1949), the Reserve Bank of India Act, 1934 (Central Act 2 of 1934), the Deposit Insurance and Credit Guarantee Corporation Act, 1961 (Central Act 47 of 1961), the National Bank for Agriculture and Rural Development Act, 1981 (Central Act 67 of 1981), the Income Tax Act, 1961 (Central Act 43 of 1961), the Karnataka Tax on: Professions, Trades, Callings and Employments Act, 1976 (Karnataka Act 35 of 1976), the Central Goods and Services Tax Act, 2017 (Central Act 12 of 2017), the Betting of Unregulated Deposits Schemes Act, 2019 (Central Act 21 of 2019), and for all purposes mentioned in all Central legislation it shall be deemed to be a Co-operative Society.”

3. Amendment of section 5.—In section 5 of the principal Act in sub-section (3) for the words “along with the copy of the bye-laws shall also be sent to the Federal Co-operative” the words “along with the copy of the bye-laws and details of promoters shall also be sent to the Federal Co-operative within a period of sixty days from the date of registration” shall be substituted.

4. Amendment of section 17.—In section 17 of the principal Act, the words “and other than deposits from any other financial institutions and organisations,” shall be inserted, at the end.

5. Insertion of new section 17-A.—After section 17 of the principal Act, the following new section shall be inserted, namely—
"17A. Restrictions on holding shares. - In any Co-operative, no member shall,—
(a) hold more than such portion of the total share capital of the Co-operative exceeding five percent thereof as may be prescribed; or
(b) have or claim any interest in the shares of the Co-operative exceeding twenty thousand rupees (whichever is less)

6. Amendment of section 20. In section 20 of the principal Act,—
(i) in sub-section (1), after the words "shall be admitted" the words "or continued" shall be inserted.
(ii) after clause (c) the following shall be inserted, namely:-
"(d) in default regarding any payment to be made to the co-operative exceeding an amount and for a period specified in the bye-laws;
(e) has applied to be adjudicated an insolvent or is an undischarged insolvent;
(f) has been sentenced for any offence, involving moral turpitude, such sentence not having been reversed or the offence pardoned and a period of five years has not elapsed from the date of the sentence; or
(g) is a paid employee of the co-operative or of its financing bank or of its union or of its federal co-operative."
(iii) sub section (2) shall be omitted.

7. Amendment of section 20B. For section 20B of the principal Act the following shall be substituted, namely:-

"20B. Right of members to vote. - (1) A Member shall be disqualified to vote for one year in the general meeting or in an election of the members of the board of a co-operative,-
(a) who is admitted as member not less than one year before the date of General meeting or election as the case may be;
(b) who is defaulter for any dues to co-operative;
(c) who has not participated in the management,-
(i) by attending any two out of the last five annual general meetings;
(ii) by utilizing such minimum services or facilities offered by the co-operative as may be specified in the Bye-Laws for any two co-operative years out of the last five co-operative years:

Provided that, the restriction in clause (a) shall not apply to member of a co-operative participating in the first general meeting or first election of newly register co-operative held immediately after its registration."

8. Amendment of section 24. In section 24 of the principal Act, in sub-section (2), for the proviso, the following shall be substituted, namely:-

"Provided that the term of the director of the Federal Co-operative shall end if he ceases to be the director of the representative Co-operative."

(i) in sub-section (1), for clause (e) the following shall be substituted, namely:-
"(e) is in default to that cooperative or any other cooperative or cooperative society in respect of any dues from him as borrower or has been a surety for a borrower who has defaulted in repaying his loan continuously for three installments."
(ii) in sub section (2), for the words "All the directors shall incur disqualification for being elected as directors in a cooperative for a maximum period of five years from the date of incurring such disqualification and shall also be disqualified to continue as directors of
that cooperative or any other cooperative if during the term of office as directors of a cooperative they," the words "Such directors who are responsible shall incur disqualification for being elected as director in a cooperative or cooperative society for a maximum period of five years from the date of incurring such disqualification and shall also be disqualified to continue as director of that cooperative or any other cooperative or cooperative society, if during the term of office as director of a cooperative or cooperative society they," shall be substituted.

10. Amendment of section 28.-In section 28 of the principal Act in sub-section(3), for the proviso, the following shall be substituted, namely:-

"Provided that the term of the office bearer of the Federal Cooperative shall end if he ceases to be the director of the representative Co-operative."  

11. Amendment of section 31.-In section 31 of the Principal Act, after sub-section (1) the following shall be inserted, namely:-

"(1A) No employee of the co-operative shall be promoted to the next higher post unless he successfully completes such courses prescribed for promotion from his cadre out of the courses conducted under sub-section (7) of section 33." 

12. Amendment of section 35.-In section 35 of the principal Act in sub-section (2),

(i) the words "In the following circumstances also shall be held" shall be omitted.
(ii) for clause (c) the following shall be substituted, namely:-

"(c) not less than one-tenth of the total number of members of the Co-operative or a minimum of ten members of the Co-operative." 

13. Amendment of section 49.-In section 49 of the principal Act, in sub-section (3), after clause (g) and entries relating thereto the following shall be inserted, namely:-

"(h) The liquidation process of winding up of a Southardha cooperative and Southardha Cooperative banks under sub-section (4) of section 47 and sub-section (5) and (7) of section 48 shall be completed within two years, which may, however be extended by the Registrar for the reasons to be recorded in writing for a further period of one year:

Provided that the State Government shall, on a report made by the Registrar shall have power to extend the period, for the reasons to be recorded if it is satisfied that there are genuine grounds for the extension.

(i) The procedure to be adopted by the Liquidator shall be such as may be prescribed." 

14. Amendment of section 53.-In section 53 of the principal Act, for sub-section (9) the following shall be substituted, namely:-

"(9) The Board of the member co-operative may nominate elected director by resolution to represent the co-operative in the Federal Co-operative. Such nominated Director shall represent the co-operative in Federal co-operative along with such resolution." 

15. Amendment of section 64.- In section 64 of the principal Act, in sub-section (2), after clause (b-4) the following shall be inserted, namely:-

"(b-5) may conduct suo motu Inquiry or cause an Inquiry to be conducted expeditiously into any specific matter touching the constitution, management, working or financial condition of a member cooperative." 

16. Substitution of expression Co-operative Election Authority.- In the principal Act, for the expression "Co-operative Election Commission" wherever they occur, the expression "Co-operative Election Authority" shall be substituted.
STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Souharda Sahakari Act, 1997 (Karnataka Act 17 of 2000) to:-

(a) remove ambiguity in area of operation of a co-operative;

(b) consider souharda co-operative as a co-operative society;

(c) enable co-operative to mobilize resource from financial institutions other than deposits;

(d) impose restriction on holding of shares by any person to five percent of total shares;

(e) disqualify a member who,-
    (i) is in default in payment to be made to co-operative;
    (ii) has applied to be adjudicated as an insolvent or as an undischarged insolvent;
    (iii) has been sentenced for any offence involving moral turpitude; and
    (iv) is a paid employee of the co-operative or of its financing bank or of its union or of its federal co-operative.

(f) redefine eligibility to vote; and

(g) complete of liquidation process in a time bound schedule,

certain consequential and other amendments are also made.

Hence, the Bill.
FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.
MEMORANDUM REGARDING DELEGATED LEGISLATION

<table>
<thead>
<tr>
<th>Clause</th>
<th>Description</th>
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<tbody>
<tr>
<td>Clause 5:</td>
<td>Sub-clause (a) empowers the State Government to make rules regarding such portion of the shares to be held by a member in a co-operative.</td>
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<tr>
<td>Clause 11:</td>
<td>Empowers the State Government to make rules regarding the course to be completed by an employee of a co-operative for promotion.</td>
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<tr>
<td>Clause 13:</td>
<td>Sub-clause (b) empowers the State Government to make rules regarding the procedure to be adopted by the Liquidator.</td>
</tr>
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The proposed delegation of legislative power is normal in character.

S.T. SOMASHEKAR  
Minister for Co-Operation

M.K. VISHALAKSHI  
Secretary (I/c)  
Karnataka Legislative Assembly
2. Definitions: In this Act, unless the context otherwise requires,—

(a) ‘Area of operation’ means jurisdictional area from which the membership is drawn or as specified in the bye-laws of the cooperatives.

(e) “Co-operative” means a Co-operative including a Co-operative bank doing the business of banking registered or deemed to be registered under section 5 and which has the words ‘Souharda Sahakari’ in its name and for the purposes of the Banking Regulation Act, 1949 (Central Act 10 of 1949), the Reserve Bank of India Act, 1934 (Central Act 2 of 1934), the Deposit Insurance and Credit Guarantee Corporation Act, 1961 (Central Act 47 of 1961) and the National Bank for Agriculture and Rural Development Act, 1981 (Central Act 67 of 1981), it shall be deemed to be a Co-operative Society.

5. Application for registration of Co-operative:— (1) An application for registration of a Co-operative shall be made to the Registrar in such form and in such manner as may be prescribed.

(2) Every such application shall be accompanied by,—

(a) the original and five copies of the bye-laws of the proposed Co-operative as adopted by the promoters of such Co-operative or by the representatives of Co-operatives who wish to form into a union Co-operative or by the general body of a Co-operative society which intends to convert itself into a Co-operative under this Act;

(b) a list of names of individuals or Co-operatives which intend to form a Co-operative and in the case of a Co-operative society, a list of names of members of such society together with the names of members of the committee containing their addresses, occupation and financial commitments;

(c) a true copy of the minutes of the meeting at which the bye-laws were adopted, duly signed by at least a majority of individuals or promoters present or representatives present at such meeting where the bye-laws were adopted, or in the case of a Co-operative society, a true copy of the resolution and the minutes of the general meeting;

(d) a copy of the challan for having paid the registration fee of one percent of the total authorised share capital by whatever name called, subject to a minimum of five hundred rupees and a maximum of five thousand rupees; and
(e) in case of a Co-operative society, documents to show that the Co-operative society has not received any share capital and any loans or guarantee by Government or loans and guarantee by any Co-operative society.

(3) The Registrar shall, if he is satisfied that—

(a) the application is in conformity with the provisions of this Act and rules;

(b) the proposed bye-laws are in conformity with section 10; and

(c) the name of the proposed Co-operative is not the same as that of a Co-operative already registered under this Act or is not the same as that used by a Co-operative society already registered under section 7 of the Karnataka Co-operative Societies Act, 1959, register the Co-operative and also its bye-laws and send by registered post a certificate of registration and the original registered bye-laws signed and sealed by him to the Chief Promoter mentioned in the application or to the Co-operative society within a period of ninety days from the date of receipt of application. A copy of such certificate of registration along with the copy of the bye-laws shall also be sent to the Federal Co-operative.

17. Mobilisation of Funds.—A Co-operative may subject to the jurisdiction and such conditions as specified in its bye-laws mobilise funds in the form of share capital, deposits, detentions, loans and other contributions from its members.

Provided that a Co-operative shall not be eligible to receive any loan, subsidy, grant or financial aid in any form from the Government or any guarantee by the Government.

Provided further that nothing contained in the first provision shall apply to a Co-operative Bank

20. Persons who may be admitted or continued as members.—(1) Subject to the provisions of this Act, no person shall be admitted as a member of a Co-operative—

(a) unless he needs the services of the Co-operative and accepts the responsibility of membership and is competent to contract under the Contract Act, 1872 (Central Act IX of 1872);

(b) if he conducts any business, such business being in conflict or competition or if he is a member of another Co-operative having same objectives with the business of the Co-operative as specified in the bye-laws; and

(c) unless he fulfils such other conditions as may be specified in the bye-laws of the Co-operative:

Provided that after the registration of a Co-operative, the members shall be admitted only by the elected board.

(2) No person shall be eligible to continue as a member if such person—

(a) has not used the services of the Co-operative for two consecutive cooperative years to the minimum level specified in the bye-laws; or
(b) has not attended three consecutive general meetings of the Co-operative and such absence has not received the consent of the general body; or
(c) is in default regarding any payment to be made to the Co-operative exceeding an amount and for a period specified in the bye-laws.

20B. Right of members to vote.- Members who are admitted as members at least one year before the date of General meeting or election as the case may be, only will have the right to vote in general meeting or in an election of the members of the board of a Co-operative.

Provided, this restriction shall not apply to member of a Co-operative participating in the first general meeting or first election of such Co-operative held immediately after its registration

24. Constitution of the Board.- XXX XXX XXX

(2) Save as otherwise in the Act, the term of the directors will be five years from the date of election.

Provided, the term of the directors of souharda federal will ends with the Con-terminus of the representative Co-operative.

25. Disqualification for being elected or continued as director.- (1) A person shall be disqualified for being elected or continued as director of the Co-operative for a maximum period of five years from the date of incurring disqualification if such person,

(a) has at any time lost the right to vote as a member or to continue as such; or
(b) has incurred any other disqualifications as specified in the bye-laws; or
(c) absents himself from three consecutive board meetings without leave of absence; or
(d) is convicted for an offence involving moral turpitude under any law for the time being in force, or for an offence under this Act; or
(e) has been a defaulter in the repayment of any instalment of a loan taken by him or has been a surety for a borrower who has defaulted in repaying his loan continuously for three instalments.
(f) incurs any disqualification as specified in sub-section (2).

(2) All the directors shall incur disqualification for being elected as directors in a Co-operative for a maximum period of five years from the date of incurring such disqualification and shall also be disqualified to continue as directors of that Co-operative or any other Co-operative, if during the term of office as directors of a Co-operative they,
(a) have not rendered necessary assistance to the cooperative election commission for conducting election to the board before the expiry of its term within the stipulated time; or

(a-1) have not submitted returns and information to the Registrar and the federal cooperative as per section 34 within a period of six months from the close of the cooperative year; or

(a-2) have committed serious financial irregularities or frauds which have been detected; or

(b) have not conducted the annual general meeting within the twenty-fifth day of September every year or requisitioned meeting of the general body within the time stipulated in section 30; or

(c) have not placed the audited accounts for the preceding cooperative year along with the report of the auditor before the annual general meeting.

(d) have violated the order or direction of the Federal Cooperative or violated any order of quasi-judicial authority or court;

(e) have opened branches without prior approval of the Federal Cooperative.

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28. Election of office bearers.- XX

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(3) The term of office of the President or chairperson, vice president or vice chair person and any other office-bearers shall be five years from the date of election and shall be co-terminus with the term of the board.

Explanation.- If the election to the office of the President or Chairperson, Vice-President or Vice-Chairperson is held in the middle of the term the remaining part of the term shall deemed to be a full term.

Provided that the term of the office-bearers of souharda federal ends with the Co-terminus of the representative Co-operative.

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31. Employees.- (1) Subject to the approval of the general body, the Board shall determine the cadre strength of the establishment and the scales of pay of the employees of the Co-operative:

Provided that the Co-operative may borrow the services of the employees of other Co-operatives, Co-operative societies, Federal Co-operative, State or Central Government or their Organisations, Public Sector Undertakings and such other Souharda professional experts on such terms and conditions as may be approved by the general body.

35. Inquiry.- XX

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XX
(2) An inquiry of the nature referred in the following circumstances also shall be held to in sub-section (1) shall be held on the application of:-

(a) the Federal Co-operative to which the Co-operative is affiliated; or
(b) not less than one third of the members of the Board of the Co-operative or
(c) not less than one tenth of the total number of members of the Co-operative.

XX           XX           XX

49. Duties of Liquidator:- XX           XX           XX
(3) The liquidator shall:-

(a) take into custody and control the property of the Co-operative;
(b) prepare a statement of assets and liabilities of the Co-operative under liquidation and send a copy of such statement to the Federal Co-operative and to the Registrar and in the case of a Co-operative Bank, also to Reserve Bank
(c) open and maintain a trust account for the money of the Co-operative;
(d) keep accounts of the money of the Co-operative received and paid out by him;
(e) maintain separate lists of the members, creditors and other persons having claims against the Co-operative;
(f) where at any time, he determines that the co-operative or the co-operative bank is unable to pay or adequately provide for the discharge of its obligations, apply in the case of a Co-operative Bank to Reserve Bank, and in other cases to the Registrar for directions;
(g) deliver to the Registrar at least once in every six months, period or more often as the Registrar may require, financial statements of the Co-operative in any form that the liquidator considers proper or that the Registrar may require and in the case Cooperative Bank, deliver such financial statement also to the Reserve Bank.

53. Constitution, functions and management of Federal Co-operative:- XX           XX

(9) The President or Chairperson of a member Co-operative shall be the delegate at the general body of the Federal Co-operative. If for any reason, the Chairperson or President is unable to represent, he may nominate any director of the board to be the delegate. The delegate shall continue to represent the Co-operative in the Federal Co-operative as long as he remains in office in the member Co-operative.

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61. Employees of the Federal Co-operative:-

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(2) The Chief Executive shall perform functions in accordance with the bye-laws and shall,-
(a) have general superintendence and control over the day to day affairs of the Federal Co-operative;

(b) be the person to sue and be sued on behalf of the Co-operative;

(c) have powers on behalf of the Federal Co-operative to endorse, sign, negotiate cheques and other negotiable instruments and operate the bank accounts of the Federal Co-operative;

(d) be responsible for appointment of employees and to ensure discipline, performance and welfare;

(e) be the person to enter into agreements or contracts on behalf of the Federal Co-operative;

(f) arrange to maintain proper records and accounts of the Federal Co-operative;

(g) present the draft annual report and financial statements for the approval of the board within the time stipulated in the bye-laws;

(h) convene the board meetings and general body meetings in consultation with the President or Chairperson, in accordance with the bye-laws and record the proceedings thereof;

(i) assist the board in the formation of policies and plans;

(j) be responsible to the board;

(k) furnish to the board information necessary for monitoring the performance of the Federal Co-operative;

(l) furnish the financial statements, schedules and other statements with the approval of the board and the related books of accounts, records and other documents necessary for the annual audit of accounts of the Federal cooperative to the auditor within the thirty days from the close of the cooperative year;

(l.1) place before the board the action to be taken for rectification of defects pointed in the audit report, obtain approval of the board and take action accordingly.

(l.2) place before the board the action to be taken for rectification of defects pointed in the inquiry report, if any, obtain approval of the board and take action accordingly.

(l.3) render necessary information and assistance to the cooperative election commission for conduct of elections before the term of expiry of the board.

(l.4) furnish to the Registrar within the thirtieth day of September every year, the returns and information to be submitted as per section 64A to the Registrar.